

**IN THE INCOME TAX APPELLATE TRIBUNAL  
LUCKNOW BENCH "SMC", LUCKNOW**

**BEFORE SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.1/LKW/2024  
A.Ys. 2022-23

S.S. Industries, G 4/49 Transport Nagar, Lucknow.  PAN ADQFS 6630P  (Appellant)	Vs.	CPC, Bangalore    (Respondent)
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Appellant by	Shri Vijay Prakash Agarwal, Advocate
Respondent by	Shri Sanjeev Krishna Sharma, Addl. CIT( DR)
Date of hearing	22/04/2024
Date of pronouncement	28/ 05/2024

**ORDER**

This appeal has been preferred by the assessee against order dated 03.11.2023 passed by the National Faceless Appeal Centre, (NFAC), Delhi for Assessment Year 2022-23.

2. The Id. Counsel for the assessee sought the permission of the Bench to withdraw the appeal by moving an application dated 22.04.2024, stating as under:

*“Sub: Withdrawal of appeal filed by appellant  
01.01.2024*

*Sir,*

*We have filed an appeal on 01.01.2024. The addition made by Assessing Officer u/s. 143(1)(a) has been rectified by the CPC Bangalore vide order dated 09.01.2024. A copy of order u/s. 154 is enclosed.*

*Thus we withdraw our appeal.”*

3. Learned D.R. has no objection.
4. Accordingly, I permit the assessee to withdraw the present appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 28/05/2024)

Sd/-

**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Aks –

Dtd. 28/05/2024

*Copy of order forwarded to:*

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|--------------------------|--|
| <i>(1) The appellant</i> | <i>(2) The respondent</i>              |
| <i>(3) Commissioner</i>  | <i>(4) Departmental Representative</i> |
| <i>(5) Guard File</i>    |  |

Assistant Registrar